

(b) NALCO has not given any assurance of jobs to all those whose land was acquired for setting up NALCO Project. However there is some discontent among the displaced persons.

(c) Since the job opportunities in NALCO are limited, it would not be possible to give employment to all the displaced persons. However NALCO in consultation with the State Government Orissa has adopted a policy to employ one member from each family of land displaced persons (LDP) who have lost their homestead or total land. With regard to other categories of affected person, they are also given preference in employment, if found suitable. In addition, the Company has also made efforts to get some displaced person employed by contractors and firms working for the project, and also through various self employment schemes.

#### **Response to Technology Upgrading Schemes and Venture Capital Scheme of IDBI**

7500. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) whether the Industrial Development Bank of India's (IDBI) sponsored projects viz Technology Upgrading Scheme and Venture Capital Scheme could not get the good response;

(b) if so, the reasons therefor and details of the schemes badly affected particularly in North-Eastern Regions of the country; and

(c) the number of units which have fallen sick due to this blocking of huge amount from the financial institutions under apex IDBI's management?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHAS-

TRI): (a) and (b). the Industrial Development Bank of India (IDBI) have reported that the technology upgradation scheme introduced in August 1987 is progressing satisfactorily and assistance aggregating to Rs. 183 crores has been sanctioned to 27 projects upto March 31, 1990. Venture Capital Scheme was intended to finance commercialisation of indigenously developed technology and adaptation of imported technology and adaptation of imported technology to wider domestic application. It was introduced in March 1987. IDBI has reported that this is also progressing satisfactorily and assistance aggregating to Rs. 32.9 crores has been sanctioned by them to 44 projects upto March 31, 1990.

(c) Industrial Development Bank of India has also reported that none of the projects assisted under technology upgradation scheme and venture capital scheme are sick/suffering due to lack of funds of mismanagement. It has also informed that no company in the North-East Region has been assisted under these schemes so far.

[*Translation*]

#### **National Tribunal to Decide Pay Structure of Regional Rural Bank Employees**

7501. SHRI HARI KEWAL PRASAD: Will the Minister of FINANCE be pleased to state:

(a) the date on which Government constituted the National Industrial Tribunal to decide the question relating pay, allowances and other benefits payable to the employees of Regional Rural Banks;

(b) the number of times the term of the Tribunal has been extended; and

(c) by what time the award of the Tribunal is likely to be received?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Government had appointed on 26th November, 1987, initially for a period of 6 months, a national Industrial Tribunal at Hyderabad to decide the question relating to pay, salary, other allowances and other benefits payable to the employees of the Regional rural Banks. Its term was subsequently extended thrice. The last extension was upto 30-4-1990, on which date the Tribunal has given its award.

[English]

#### Package Incentives to Boost Tourism

7502. SHRI BANWARI LAL PUROHIT:  
SHRI PIYUS TIRAKY:  
SHRI AJIT KUMAR PANJA:

Will the Minister of TOURISM be pleased to state:

(a) whether the Cabinet Committee on Export strategy and performance has presently decided a package of incentives to boost tourism development;

(b) if so, the details thereof and the steps taken by the Government recently to boost tourism in the country;

(c) the locations identified in this regard; and

(d) the estimated expenditure to be incurred to boost tourism during the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). The Cabinet Committee on Export strategy and performance in the meeting held on 6th April 1990 decided the

following incentives to boost tourism development in the country.

New approved hotels set-up in selected areas not having 300 rooms of reasonable standards (3-star and above) would be exempted from expenditure tax for a period of 10 years and also be given 50% exemption from tax under section 80(I) of the Income Tax Act. The places designated for this purpose are the followings:

- (i) All hilly areas above 3000/- feet
- (ii) All rural areas
- (iii) All pilgrim places
- (iv) All places identified and notified by the Ministry of Tourism in Travel circuits where tourism is sought to be developed. These concessions would be available only if the hotel becomes operational by December, 1993.

The other measures initiated by the Govt. to boost tourism in the country include liberalisation of Charter Policy, introduction of air taxi and 'rent a car' systems, development of new tourism areas diversification of tourism resources and strengthening of overseas publicity campaigns.

(d) The plan allocation for the Eighth Plan has not been finalised by the Planning Commission.

#### Raids Conducted Under FERA Regulations

7503. SHRI E.S.M. PAKEER MOHMED: Will the Minister of FINANCE be pleased to state:

(a) the number of raids conducted under FERA during 1989-90;